

- (ii) Statement showing action taken by the Government on the recommendations contained in Chapter-I of the Eighth Report (Fourteenth Lok Sabha) on action taken on the recommendations contained in the Seventh Report of the Committee (Fourteenth Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2005-2006.

MATTERS RAISED WITH PERMISSION

Under-valued Disinvestment of Balco Shares

MR. CHAIRMAN: Now, Zero Hour. Shri Tapan Kumar Sen. You have only five minutes.

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I rise to raise the issue of disinvestment of the residual shares of the BALCO, which has already been in process, giving rise to serious controversy involving serious public interest. When the BALCO was first privatised in 2001, the issue was hotly debated in this House. And, the issue of impropriety of the entire process, and also gross under-valuation of the worth of the company while handing over 51 per cent shares to M/s. Sterlite was surfaced. At that time, the House was assured by the then NDA Government that the whole matter, the entire issue of BALCO disinvestment, would be re-examined by the CAG. But even after passage of five years the report of the CAG has not seen the light of day. But, before that, again, the process of disinvestment of the 49 per cent residual Government shares of the BALCO has already been put in process. And, that has given rise to serious controversy, again, hovering around the issue of gross under-valuation of the shares just to benefit the Sterlite company. None but the Attorney General has firmly opined that the valuation made of those 49 per cent shares is grossly under-valued, and it will not be in the public interest to disinvest the Government shares to M/s. Sterlite, as valued by the SBI Cap. The whole process of valuation—again, I would like to draw the attention of the House and, through you, of the Government—is grossly improper. To avoid conflict of interest, the valuation assignment has been given to the SBI Cap. The SBI Cap, again, outsourced that job to a particular company, namely, Dalal Mott McDonald, which has taken the assignment of an expansion project of the BALCO in Korba, which is being managed by M/s Sterlite. As a result, the valuation,

made by it, is based on certain estimates, extremely flawed assumptions that the aluminium price will not increase in the next five years. And, the company, despite having invested Rs. 3,800 crores by March, 2006, will stagnate after 2010. These kinds of impractical assumptions were made to keep artificially the value of the shares extremely low. So, in this process, if the Government proceeds with disinvesting shares to Sterlite, that will be a serious injury to the Public Exchequer and to the country. I would also like to draw your attention here that it was being told that the disinvestment of residual shares to Sterlite is obligatory on the basis of the Shareholders' Agreement. But, again, the Attorney General himself has opined, clearly, that even in terms of the Shareholding Agreement, there are three other options to be done with the residual shares. One is, the shares to be retained by the Government of India in public interest.

MR. CHAIRMAN: Thank you.

SHRI TAPAN KUMAR SEN: Sir, I would like to point out also that, at least, Sterlite cannot claim any advantage in terms of the Shareholders' Agreement because Sterlite itself has grossly violated the Shareholders' Agreement. The then hon. Prime Minister, at that time, in 2002 appointed a Fact-Finding Committee to examine such violations on labour matters. That fact-finding committee has not yet given the report. But, one of the members of that committee, a renowned trade union leader, Shri Hasmukhbhai Dave of BMS, came out openly criticising the Sterlite's role in violating the Shareholders' Agreement on labour related matter.

MR. CHAIRMAN: Thank you.

SHRI TAPAN KUMAR SEN: The entire Central Trade Union joined him in writing a joint letter to the Prime Minister on such violations. So, in the view of this gross impropriety and irregularity in the process, I would like to request the Government through you, Sir, that it must refrain from this process of offloading the residual shares of BALCO to Sterlite in greater public interest. Thank you, Sir.

MR. CHAIRMAN: Thank you.

SHRIMATI BRINDA KARAT (West Bengal): Sir, please give a direction to the Government on this.

MR. CHAIRMAN: I will look into the matter. ... (*Interruptions*)...

श्री शाहिद सिद्दिकी (उत्तर प्रदेश): सर, यह बहुत महत्वपूर्ण मामला है। ... (व्यवधान)...
बहुत महत्वपूर्ण मामला है। ... (व्यवधान)...

[श्री शाहसुदानी: सर, یہ بہت اہم معاملہ ہے... مداخلت... مداخلت...]

श्रीमती वृंदा कारत: सर, यह बहुत सीरियस मामला है। सर, जो Valuation of share है, वह उसी कंपनी को दे रहे हैं, जो बाल्कों के साथ डायरेक्टली इनवॉल्व्ड है। ... (व्यवधान)... सर, यह बहुत गंभीर सवाल है। ... (व्यवधान)...

श्री शाहिद सिद्दिकी: सर यह तीस हज़ार करोड़ का घपला है। ... (व्यवधान)... यह तीस हज़ार करोड़ का घपला है।

[श्री शाहसुदानी: سر یہ ۳۰ ہزار کروڑ کا کھپلہ ہے... مداخلت... سر یہ ۳۰ ہزار کروڑ کا کھپلہ ہے]

श्री सभापति: ठीक है, घपला है तो घपले की तरह ... (व्यवधान)...

श्री शाहिद सिद्दिकी: सर, यह बहुत बड़ा घपला है। ... (व्यवधान)...

[श्री शाहसुदानी: سر یہ بہت بڑا کھپلہ ہے... مداخلت...]

श्री यशवंत सिन्हा (झारखंड): सर, आप गवर्नमेंट को कहिए कि गवर्नमेंट इस पर स्टेटमेंट दे। ... (व्यवधान)...

श्री शाहिद सिद्दिकी: सर, इसके लिए ज्वाइंट पार्लियामेंटरी कमेटी होनी चाहिए। ... (व्यवधान)...

[श्री शाहसुदानी: سر، اس کے لئے جوائنٹ پارلیمنٹری کمیٹی ہونی چاہئے... مداخلت...]

MR. CHAIRMAN: I will talk to the Government. ... (Interruptions)...

श्रीमती वृंदा कारत: सर आप डायरेक्शन दे दीजिए।

श्री सभापति: मैं डायरेक्शन तो नहीं दे सकता, लेकिन मैं गवर्नमेंट से बात करके आपको बता दूंगा। ... (व्यवधान)...

SHRI MATILAL SARKAR (Tripura): Sir, what is the reaction of the Government? ... (Interruptions)...

श्री सभापति: हां, वह तो मैंने बताया ... (व्यवधान)...

SHRI C. RAMACHANDRAIAH (Andhra Pradesh): Sir, let there be a discussion on this. ... (Interruptions)...

श्रीमती वृंदा कारत: सर, मेरा अनस्टॉर्ड क्वेश्चन था। ... (व्यवधान)...

श्री सभापति: मेरी सुन लीजिए ... (व्यवधान)...

SHRIMATI BRINDA KARAT: Sir, it was my Unstarred Question. They had given the most shocking answer. They have given the responsibility to the same people who are directly ... (Interruptions)... Sir, the Government representative is here. ... (Interruptions)...

श्री दिग्विजय सिंह (झारखंड): इनको कोई सलीका नहीं है और सरकार चला रहे हैं। ... (व्यवधान)...

SHRI C. RAMACHANDRAIAH: Sir, let the Parliamentary Affairs Minister respond to it. ... (Interruptions)...

श्री विजय वर्मा (मध्य प्रदेश): ये तो सरकार के शेयर होल्डर्स हैं। ... (व्यवधान)...

श्री सभापति: आप बैठिए, अब यह मामला हो गया है। ... (व्यवधान) ... अब मैं एक-एक मामले की परमिशल देता रहूंगा? ... (व्यवधान) ... मैंने आपको परमिशन दी है और आप सैटिस्फाइड नहीं है, तो मैं गवर्नमेंट की जानकारी में लाऊंगा। किस्सा खत्म हुआ। ... (व्यवधान)...

श्री दिग्विजय सिंह: पार्लियामेंटरी अफेयर्स मिनिस्टर बैठे हुए हैं। ... (व्यवधान)...

श्री सभापति: बैठे हैं, तो मैं इनसे बात कर लूंगा। जो वे अभी नहीं बोल रहे हैं, तो बुलवा दूंगा। ... (व्यवधान)...

श्री दिग्विजय सिंह: नहीं, नहीं, जिनके समर्थन से सरकार चल रही है, वे इस सवाल को उठा रहे हैं। ... (व्यवधान) ... यह मामला बहुत गंभीर है। ... (व्यवधान)...

MR. CHAIRMAN: Next Shri Kalraj Mishra. ... (Interruptions)...

SHRI YASHWANT SINHA: How can the Government keep quiet? ... (Interruptions)... This is an important issue. ... (Interruptions)... The Government must respond to it. ... (Interruptions)...

श्री सभापति: रिस्पॉन्स जब आ ही नहीं रहा है, तो मैं क्या करूँ? ... (व्यवधान)...

SHRI YASHWANT SINHA: There are two Cabinet Ministers. (Interruptions)... There is the Minister of State for Parliamentary Affairs. They are not able to respond. ... (Interruptions)...

श्री सभापति: चलिए, नहीं आ रहा है तो बैठिए। ... (व्यवधान)...

श्री यशवंत सिन्हा: सर, ज़ीरो ऑवर में आप जानते हैं कि नोटिस पहले से दिया जाता है, उसकी तैयारी करके आना चाहिए था। ... (व्यवधान)...

श्री सभापति: चलिए, बैठिए।

श्री यशवंत सिन्हा: सर, ऐसा कभी नहीं हुआ है कि महत्वपूर्ण मुद्दों पर ... (व्यवधान)...

MR. CHAIRMAN: I will talk to the Government and let you know. ... (Interruptions)... वे अभी जवाब दे या नहीं दें, मैं उन्हें मजबूर नहीं कर सकता। ... (व्यवधान)...

SHRI YASHWANT SINHA: There is a serious conflict of interests here. ... (Interruptions)...

श्री दिग्विजय सिंह: सर सभी लोग खड़े हैं। पूरा सदन एक है। ... (व्यवधान)...

श्री सभापति: अभी कोई मिनिस्टर नहीं बोल रहा है, आप जैसा कह रहे हैं कि पूरे सदन की भावना है। अब मंत्री जी बैठे हैं। यहां मंत्री जी बैठे हैं, मैं अगर उनसे सदन की भावनाएं कह दूँ कि जैसा सदन चाहे, वैसे बोल नहीं रहे हैं तो मैं मंत्री जी से बात कर लूँगा, सरकार से बात करूँगा कि इस मामले पर जवाब दें। ... (व्यवधान)...

श्रीमती वृंदा कारत: सर, लेकिन आज ... (व्यवधान)...

श्री सभापति: देखिए, माफ करना, मैं यह नहीं होने दूँगा। श्री कलराज मिश्र।

LATHI CHARGE ON THE AGITATING MEDICAL STUDENTS/ DOCTORS IN DIFFERENT PARTS OF THE COUNTRY

श्री कलराज मिश्र (उत्तर प्रदेश): सभापति जी, इस समय पूरे देश में जिस ढंग से शांतिपूर्ण प्रदर्शनकारियों के ऊपर बर्बर लाठीचार्ज हो रहा है, उनको प्रताड़ित किया जा रहा है ... (व्यवधान)...

श्री मंगनी लाल मंडल (बिहार): महोदय, मेरी इस पर आपत्ति है। ... (व्यवधान) ... मेरा व्यवस्था का सवाल है ... (व्यवधान) ... कि आरक्षण के मामले में यहां सवाल उठा है ... (व्यवधान)...

श्री कलराज मिश्र: पहले मेरी बात सुन लीजिए ... (व्यवधान)...

श्री मंगनी लाल मंडल: आरक्षण के मामले में ... (व्यवधान) ... किसी की टांग नहीं टूटी है ... (व्यवधान) ... यह कोई इनका खेल है ... (व्यवधान) ... आरक्षण के पीछे ... (व्यवधान)...

श्री सभापति: आपने यह आपत्ति का मामला उठा दिया है, ... (व्यवधान) ... अब आप बैठिए। ... (व्यवधान) ... कृपया बैठ जाइए। (व्यवधान) ... कृपया बैठिए, बैठिए। ... (व्यवधान) ... माननीय सदस्य, आपकी आपत्ति का जवाब माननीय मंत्री जी देंगे। ... (व्यवधान)...